

subsidy on education loans provided by scheduled banks under the Central scheme, for students belonging to economically weaker sections;

(b) if so, the details thereof and present status of the scheme; and

(c) whether it is not a fact that persons belonging to weaker sections are required to submit an income certificate for obtaining loan from banks and for this they have to undergo a cumbersome procedure which creates a hurdle in applying for the loan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) A communication dated 21.04.2010 has been issued to all Chief Secretaries of State Govts./UTs., which is available on the website of the Ministry at www.education.nic.in, requesting State Governments to designate competent authorities at District/Tehsil/Block level "for certifying annual family income in respect of students eligible for full subsidy on interest accruing on educational loans under the Indian Banks' Association Scheme of education loans for pursuing professional education.

According to the provisions of Indian Banks' Association Revised Model Educational Loan Scheme for pursuing higher studies in India and abroad, the eligibility criteria for obtaining education loan is that the applicant student should be an Indian National and should have secured admission to professional/technical courses in India or abroad through Entrance Test/Merit Based Selection process.

Use of cereals for production of wine

†2979. SHRI ANIL MADHAV DAVE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether millet and cereals are being used for production of wine in certain States of the country;

(b) if so, the details thereof;

(c) whether some State Governments give incentive/subsidy to such wine producers;

†Original notice of the question was received in Hindi.

- (d) if so, the details thereof; and
- (e) the reaction of Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (b) As per the information received from State Governments of Maharashtra, Andhra Pradesh, Madhya Pradesh, Chhattisgarh, Rajasthan, U.P. and West Bengal, the foodgrains including jowar, bajra and maize have been used to manufacture liquor. Government of Assam, Gujarat, Tripura, Kerala, Orissa and Chandigarh have informed that no foodgrains has been used for manufacture of alcohol.

(c) and (d) The State Government of Maharashtra and Uttar Pradesh have informed that subsidy to the liquor manufacturers is provided.

Government of Maharashtra has informed that incentives in backward areas of Vidarbha and Marathwada classified as "D" are given according to the industries Department- *i.e.* 150% of the Fixed Capital Investment or Rs.37.50 crores whichever is less and for areas classified as D+ -200% of the Fixed Capital Investment or Rs.50 crores whichever being less. For areas not under such classification in this State, 100% of the Fixed Capital Investment or Rs.25 crores whichever being less.

Government of Uttar Pradesh has informed that foodgrains are procured by grain based distilleries viz. (i) M/s. Jagatjit Industries Ltd, Bulandshahr (ii) M/s Radico Khetan Ltd. (grain spirit plant), Rampur and (iii) M/s Radico Khetan Ltd. (Malt spirit plant). Rampur. Subsidy is being provided to M/s Radico Khetan (Grain spirit plant, Rampur) by Government of Uttar Pradesh as this unit has fulfilled the provisions of G.O.No.2529 E-2/XIII-2005-374/98 T.C.I, dated 24.5.2005.

(e) State Governments, depending upon production and procurement of foodgrains including coarse grains decide on their usage as per local conditions.

Single entrance examination for engineering and medical streams

2980. SHRI BHARATKUMAR RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: